



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Feb/202324/12

DATED: 01/03/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Feb/202324/12 dated 12/03/2024 of Norms Committee - VI for the year 2023-24 was held on 01/03/2024 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Ms. Annu Kumari, Asstt. Director	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI

6	Shri Pradyumna Sahu, Deputy DGFT	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00008411AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the review application of the firm is under examination. The Committee decided to call the firm for PH to understand the manufacturing process, wastage generated at each stage and also demand of the firm for higher input entitlement for manufacturing export product. The case stands deferred to 11.04.2024	

Case No.	2 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00006926AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024	

Case No.	3 / NC/6/MEET/Feb/202324/12
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Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00006925AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024	

Case No.	4 / NC/6/MEET/Feb/202324/12				
Case Status	Case Approved				
Party Name	DRYTECH PROCESSES (INDIA) P LTD				
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024				
HQ File Number	HQRNORM APPLY 00008410AM24				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.2 dated 25.05.2023, allowing the following inputs;					
S.No.	Export Item	Quantity in MT	S.No.	Import Item	Quantity in MT
1	Vegetable Fat base Powder (Containing 79-81% of Palm Fat	500.000	1.	Refined Bleached and Deodorized Palmolein	406.850
			2.	Acid Casein	10.550
The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.					
No Advance Authorisation should be issued on repeat basis based on the fixation of above					

mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	5 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00005555AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 11.04.2024	

Case No.	6 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	PATEL JIVRAM MADHAVJI
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00004966AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;	

Export Item	Quantity in MT	Import Item	Quantity in MT
Sterilized Fennel Seeds	51.500	Raw Fennel Seeds	51.500

The manufacturing activities will be done through a supporting manufacturer M/s Dhruhi Sterile, Vadodara from where sterilization will be done.

The AA should be issued by RA with endorsement of the name of the supporting manufacturer.

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	PATEL JIVRAM MADHAVJI
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00004813AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;

Export Item	Quantity in MT	Import Item	Quantity in MT
Sterilized Fennel Seeds	51.500	Raw Fennel Seeds	51.500

The manufacturing activities will be done through a supporting manufacturer M/s Dhruhi Sterile, Vadodara from where sterilisation will be done.

The AA should be issued by RA with endorsement of the name of the supporting manufacturer.

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/6/MEET/Feb/202324/12
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Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00004188AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e, MoFPI. "Appendix 4E and Flow Chart with step-wise wastage is not provided. Process method is also not given. The firm may provide them for further examination of the case". The case stands deferred to 11.04.2024	

Case No.	9 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00001579AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) As per process flow chart of each product, raw material for preparation of each kind of cheese is fresh milk. Hence import of WMP needs to be justified. ii) In flowchart, use of Nisin has not been shown at any stage. Hence, import of Nisin needs to be justified. iii) The microbial coagulant is being used for prepreparation of cheese as per process flowchart. However, its quantity has not been mentioned. The firm should mention the quantity used. The case stands deferred to 11.04.2024.	

Case No.	10 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00001577AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) As per process flow chart of each product, raw material for preparation of each kind of cheese is fresh milk. Hence import of WMP needs to be justified. ii) In flowchart, use of Nisin has not been shown at any stage. Hence, import of Nisin needs to be justified. iii) The microbial coagulant is being used for prepreparation of cheese as per process flowchart. However, its quantity has not been mentioned. The firm should mention the quantity used. The case stands deferred to 11.04.2024.	

Case No.	11 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00001578AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) As per process flow chart of each product, raw material for preparation of each kind of cheese is fresh	

milk. Hence import of WMP needs to be justified.

ii) In flowchart, use of Nisin has not been shown at any stage. Hence, import of Nisin needs to be justified.

iii) The microbial coagulant is being used for preparation of cheese as per process flowchart. However, its quantity has not been mentioned. The firm should mention the quantity used.

The case stands deferred to 11.04.2024.

Case No.	12 / NC/6/MEET/Feb/202324/12
Case Status	Case Rejected
Party Name	BELOORBAYIR BIOTECH LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00007889AM24
RA File Number	072404000317 AM12
Licence No and Date	0710084045/18/11/2011
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm was rejected in M.No.11/82 dated 01.01.2014. NC also noted that firm has now submitted application for review of the decision after a gap of many years. In accordance to Para 4.17 of HBP, 2023, no representation against decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Accordingly, the Committee decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularisation of the case.; RA may take subsequent consequential action accordingly.	

Case No.	13 / NC/6/MEET/Feb/202324/12
Case Status	Case Rejected
Party Name	BELOORBAYIR BIOTECH LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00007909AM24
RA File Number	072404000150 AM14
Licence No and	0710097664/22/08/2013

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm was rejected in M.No.19/82 dated 18.03.2015. NC also noted that firm has now submitted application for review of the decision after a gap of many years. In accordance to Para 4.17 of HBP, 2023, no representation against decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Accordingly, the Committee decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularisation of the case.; RA may take subsequent consequential action accordingly.	

Case No.	14 / NC/6/MEET/Feb/202324/12
Case Status	Case Rejected
Party Name	BELOORBAYIR BIOTECH LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00007900AM24
RA File Number	072404000181 AM15
Licence No and Date	0710106590/27/08/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm was approved in M.No.8/85 dated 20.07.2018. NC also noted that firm has now submitted application for review of the decision after a gap of many years. In accordance to Para 4.17 of HBP, 2023, no representation against decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Accordingly, the Committee decided to reject the review application of the firm. RA may take subsequent consequential action accordingly.	

Case No.	15 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00001474AM24

RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024	

Case No.	16 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00007736AM24
RA File Number	322404000039 AM18
Licence No and Date	3210078355/02/01/2018
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; "Copy of the Shipping Bill showing use of Rosehip TBC-Herbal Tea Dried Herbs in export product." The case stands deferred to 11.04.2024.	

Case No.	17 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00007735AM24
RA File Number	322404000004 AM19
Licence No and Date	3210078481/08/05/2018

Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; "Copy of the Shipping Bill showing use of Tastegem Granules Flavouring Essences- Natural Identical in export product." The case stands deferred to 11.04.2024.

Case No.	18 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per agenda and heard the representative appeared for PH through VC. Based on the submission, the Committee decided to ask the firm to furnish following information; " The firm may submit in writing that the Plum is not used in the export product and also the reason for naming the export item with description Plum" The case stands deferred to 11.04.2024.	

Case No.	19 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00007734AM24
RA File Number	322404000012 AM19
Licence No and Date	3210078587/31/07/2018
Norms Committee Decision:	

NC considered the case as per agenda and noted that both the import and export items are ROOIBOS FINE CUT-UTZ. The Committee decided to seek following information from the firm

" The difference between export and import item which is ROOIBOS FINE CUT-UTZ"

The case stands deferred to 11.04.2024

Case No.	20 / NC/6/MEET/Feb/202324/12
Case Status	Case Rejected
Party Name	RK AGROEXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00005066AM23
RA File Number	052404000236 AM20
Licence No and Date	0510411343/24/07/2019
Norms Committee Decision: NC considered the case and noted that a harmonious reading of para 4.16 of FTP, 2023 with para 4.33 of HBP, 2023 indicates that the duty- free imported inputs under AA is subject to AU condition and cannot be shifted or diverted to the unit of jobber/supporting manufacturer, before getting the endorsement of their name on advance authorisation. In the particular case, the RA inspection indicates that there was no endorsement of supporting manufacturer on the AA & goods have been produced in a factory whose name/address does not appear in the AA. Accordingly, such exports made by the applicant can not be accepted in fulfillment of EO against the AA. In view of the above, the NC after consultation with PC4 Division decided not to fix IO norms in the case as the exports made are not in line with Policy regulation and maintained the earlier 'Rejection' with direction to the firm to pay Customs Duty and applicable interest for regularisation of the AA. RA may take subsequent consequential action accordingly.	

Case No.	21 / NC/6/MEET/Feb/202324/12
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Case Status	Case Approved	
Party Name	GRIFFITH FOODS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024	
HQ File Number	HQRNORM REVIW00001401AM24	
RA File Number	07AA04006080 AM21	
Licence No and Date	0711000128/23/12/2020	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;		
Export Item		
JALAPENO Seasoning FCV5759 (Food Seasoning)	432000.000 KG	
Import Item		
S.No.	Import Item	Quantity in Kg
1	Sodium Chloride	111262.000
2	Mono Sodium Glutamate	22576.000
3.	Sweet Whey Powder	138497.000
4.	Citric Acid Anhydrous Powder	14761.000
5.	Parsley Curly 3 mm	5210.000
6.	Onion Powder	35601.000
7.	Tomato Powder Cold Break SD300	26050.000
8	Artificial Green Pepper Flavour Non-GMO	1737.000
9	HVP Protex 3398	4342.000
10	Microcal ETUKI	5644.000
11	Vegamine 28D	4342.000
RA may take subsequent consequential action accordingly.		

Case No.	22 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00001326AM24
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 11.04.2024

Case No.	23 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024	

Case No.	24 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00001403AM24
RA File Number	07AA04024737 AM22
Licence No and Date	0711001869/07/09/2021
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing following inputs;

Export Item

Chicken Vegetable Seasoning (Food Seasoning)	60000.000
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Import Items

S.No.	Import Item	Quantity in KG
1	Sodium Chloride	8423.000
2	Mono-Sodium Glutamate	6030.000
3.	Vegamine 28D	844.000
4	Maxarome Plus Powder	844.000
5	Galangal Dried Roots	663.000
6	Arto G- Chicken Flavour	5427.000

The case stands deferred to 11.04.2024

Case No.	25 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00001404AM24
RA File Number	07AA04034388 AM22
Licence No and Date	0711002019/28/09/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 11.04.2024

Case No.	26 / NC/6/MEET/Feb/202324/12
Case Status	Case Rejected
Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00004746AM23
RA File Number	02AA04031955 AM22
Licence No and Date	0211001445/02/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.06.2023 followed by reminders on 08.07.2023, 23.07.2023, 07.08.2023, 22.08.2023, 06.09.2023, 21.09.2023,06.10.2023, 21.10.2023, 05.11.2023 and 20.11.2023 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	27 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00001405AM24
RA File Number	07AA04039317 AM22
Licence No and Date	0711002392/17/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024	

Case No.	28 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	FABRO LEATHER INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00008077AM24
RA File Number	13AX04000112 AM22
Licence No and Date	1311001102/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	29 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00007824AM24
RA File Number	07AX04000559 AM22
Licence No and Date	0711003583/01/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024	

Case No.	30 / NC/6/MEET/Feb/202324/12
Case Status	Case Rejected
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024

and Date	
HQ File Number	HQRNORM REVIW00007798AM24
RA File Number	07AX04000557 AM22
Licence No and Date	0711003652/08/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that this application of the firm is inadvertently duplicate of the application submitted by the firm vide File No. HQRNORMREVIEW00007822 AM 24 which is under consideration of Technical Authority, i.e. MoFPI. The Committee decided to withdraw this application from the agenda.	

Case No.	31 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00007822AM24
RA File Number	07AX04000557 AM22
Licence No and Date	0711003652/08/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024	

Case No.	32 / NC/6/MEET/Feb/202324/12
Case Status	Case Rejected
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024

HQ File Number	HQRNORM REVIW00007430AM24
RA File Number	05AX04000815 AM23
Licence No and Date	0511013373/22/06/2022
Norms Committee Decision: NC considered the review application as per agenda and decided to maintain "Status Quo" of the decision taken in M.No.8 dated 16.11.2023 keeping in view that the export product involves only blending/mixing of different inputs. RA may take suitable consequential action accordingly.	

Case No.	33 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024	

Case No.	34 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and	1011001299/08/08/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024	

Case No.	35 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	SENSO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00002723AM23
RA File Number	24AX04000124 AM23
Licence No and Date	2411001798/22/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application with DL reply of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024	

Case No.	36 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00002741AM23
RA File Number	05AX04001387 AM23
Licence No and Date	0511014417/23/08/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

Export Item

Mixed Seasoning Powder: Parmesan Oregano Seasoning	15000.000 Kg
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Import Item

S.No.	Import Item	Quantity in Kg
1	Grated Chese	2848.000
2	Oregano	481.000
3	Dehydrated Rosemary Leaves	758.000

RA may take subsequent consequential action accordingly.

Case No.	37 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00003720AM23
RA File Number	05AX04001947 AM23
Licence No and Date	0511015304/14/10/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

Export Item

Mixed Seasoning Powder: NC White British Roast Seasoning	12000.000 Kg
Mixed Seasoning Powder: British Roast Spice 13001	7000.000 Kg

Import Item

Yeast Extract Powder-Maxavor Rye AS 1729	707.670 Kg
Oregano Flakes	707.670 Kg
Dehydrated Rosemary Leaves	353.370 Kg

RA may take subsequent consequential action accordingly.

Case No.	38 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00004527AM23
RA File Number	04AX04000683 AM23
Licence No and Date	0411004491/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., MoFPI; i. Wastage claimed is @3% on Sweet Whey Feed, @ 3% & 5% on Whey Protein Concentrate etc. No where in the claim it is indicated that imported items are used in preparation of export items. Firm may justify. ii. Appendix 4E indicates that Indigenous items are not applicable(NA) but Process Flow Chart of Skimmed Milk Powder (SMP) an export item indicates the reception and processing of Raw Milk. Therefore, a Recipe cum Mass Balance may be furnished the consumption of imported items along with step-wise & quantity-wise wastage justification in both of the export items. The case stands deferred to 11.04.2024.	

Case No.	39 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00004526AM23
RA File Number	04AX04000699 AM23
Licence No and Date	0411004490/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., MoFPI; i. Appendix 4E indicates that Indigenous items are not applicable(NA) but Product Characteristics shows that export item is prepared from Raw Chilled Milk , with Additives viz. Lactic Acid	

Bacteria(Culture) , Common salt , Microbial Rennet (Chymosin enzyme). Firm may justify.

ii. Flow Sheet of manufacturing indicates that the main raw material used is Raw Cow Milk and Raw Sheep Milk in the ratio of 34:66. Further, no where imported item is used for value addition (Minimum of 15%) as required under the export promotion scheme of the DGFT. The firm may furnish justification.

The case stands deferred to 11.04.2024.

Case No.	40 / NC/6/MEET/Feb/202324/12
Case Status	Case Rejected
Party Name	TIT BIT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM REVIW00006284AM24
RA File Number	03AX04004134 AM23
Licence No and Date	0311019468/23/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to maintain "Status Quo" of the decision taken in M.No.10 dated 10.01.2023.	
RA may take subsequent consequential action accordingly.	

Case No.	41 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision:	
NC considered the case as per agenda and heard the representative appeared for PH. Based on the submission of the firm, the Committee decided to seek following information from the firm based on the explanation given in the VC i.e. the percentage of Cocoa butter and Cocoa powder which	

are extracted from Cocoa mass.

The case stands deferred to 11.04.2024.

Case No.	42 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00005803AM23
RA File Number	03AX04005207 AM23
Licence No and Date	0311020788/18/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024.	

Case No.	43 / NC/6/MEET/Feb/202324/12				
Case Status	Case Approved				
Party Name	DRY BLEND FOODS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024				
HQ File Number	HQRNORM APPLY 00005958AM23				
RA File Number	05AX04003129 AM23				
Licence No and Date	0511017048/30/01/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;					
S.No.	Export Item	Quantity in Kg	S.No.	Import Item	Quantity in Kg

1	Mixed Seasoning Powder Bayou Hot Sauce Seasoning	1000.000	1	Aged Cayenne Pepper Seasoning Powder	463.300
			2	Distilled Vinegar Powder	22.110
			3	Flavouring Substance Butter 38161	30.150
2	Mixed Seasoning Powder BBQ Sauce Mix Seasoning	600.000	1	Distilled Vinegar Powder	132.660

RA may take subsequent consequential action accordingly.

Case No.	44 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00006730AM23
RA File Number	05AX04003374 AM23
Licence No and Date	0511017600/03/03/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No.	Export Item	Quantity in Kg	S.No.	Import Item	Quantity in Kg
1	Mixed Seasoning Powder Extra Spicy Kerela Mix 13009	10000.000	1	Hydrolysed Vegetable (Corn)Protein Powder HVP C-302	372.000

2	Mixed Seasoning Powder Chipotle Mix 13014	2000.000	1	Hydrolysed Vegetable (Corn)Protein Powder HVP C-302	80.000
3	Mixed Seasoning Powder: Shawarma Seasoning: 13018	12000.000	1	Hydrolysed Vegetable (Corn)Protein Powder HVP C-302	350.000

RA may take subsequent consequential action accordingly.

Case No.	45 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024.	

Case No.	46 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00000632AM24
RA File Number	05AX04000287 AM24
Licence No and Date	0511018658/08/05/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 11.04.2024.

Case No.	47 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 11.04.2024.

Case No.	48 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00000915AM24
RA File Number	07AX04001976 AM23
Licence No and Date	0711007592/17/05/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 11.04.2024.

Case No.	49 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024.	

Case No.	50 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00001409AM24
RA File Number	02AX04000147 AM24
Licence No and Date	0211004549/08/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024.	

Case No.	51 / NC/6/MEET/Feb/202324/12
Case Status	Case Rejected
Party Name	OLYMPIC ZIPPERS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00001731AM24
RA File Number	05AX04000693 AM24
Licence No and Date	0511019406/16/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 03.10.2023 followed by reminders on 18.10.2023, 02.11.2023, 17.11.2023, 02.12.2023, 17.12.2023, 01.01.2024 and 16.01.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	52 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00001895AM24
RA File Number	02AX04000166 AM24
Licence No and Date	0211004610/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024.	

Case No.	53 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00002723AM24
RA File Number	05AX04000826 AM24
Licence No and Date	0511019546/27/06/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No.	Export Item	Quantity in Kg	S.No.	Import Item	Quantity in Kg
1	Mixed Seasoning Powder: Bayou Hot Sauce Seasoning	1500.000	1	Aged Cayenne Pepper	695.000
			2	Distilled Vinegar Powder	33.000
2.	Mixed Seasoning Powder BBQ Sauce Mix Seasoning	1000.000	1	Distilled Vinegar Powder	221.000
3	Mixed Seasoning Powder Honey Oat Seasoning	18000.000	1	Honey Flavour Granules	3274.000
4	Mixed Seasoning Powder: Tikka Seasoning	16000.000	1.	Hydrolysed Vegetable (Corn) Protein Powder HVPC-302	1311.000
			2	Fire Roasted Grill Seasoning (RA15109)	349.000
5.	Mixed seasoning	1000.000	1	Aged Cayenne	209.000

	Powder: Extra Spicy Nashville Seasoning			Pepper Seasoning Powder	
6.	Mixed Seasoning Powder: Ranch Sauce Mix Seasoning	3000.000	1	Yeast Extract Powder	84.000
			2	Distilled Vinegar Powder	552.000
7	Mixed Seasoning Powder: Parmesan Oregano Seasoning	15000.000	1.	Grated Cheese Powder	2849.000
			2	Oregano	478.000
			3	Dehydrated Rosemary Leaves	764.000

RA may take subsequent consequential action accordingly.

Case No.	54 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00003126AM24
RA File Number	34AX04000230 AM24
Licence No and Date	3411003846/30/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; " Present Export Status of earlier AAs " The case stands deferred to 11.04.2024.	

Case No.	55 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00003123AM24
RA File Number	34AX04000231 AM24
Licence No and Date	3411003844/30/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; " Present Export Status of earlier AAs " The case stands deferred to 11.04.2024.	

Case No.	56 / NC/6/MEET/Feb/202324/12										
Case Status	Case Approved										
Party Name	JLAL FOODS PRIVATE LIMITED										
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024										
HQ File Number	HQRNORM APPLY 00003911AM24										
RA File Number	08AX04000564 AM24										
Licence No and Date	0811008593/04/07/2023										
Norms Committee Decision:											
NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;											
<table><tr><td>Export Item</td><td>Quantity in MT</td><td>Import Item</td><td>Quantity in MT</td></tr><tr><td>Fennel Seeds Sterilised/Fennel Split/Fennel Ground</td><td>247.000</td><td>Fennel Seeds</td><td>247.000</td></tr></table>				Export Item	Quantity in MT	Import Item	Quantity in MT	Fennel Seeds Sterilised/Fennel Split/Fennel Ground	247.000	Fennel Seeds	247.000
Export Item	Quantity in MT	Import Item	Quantity in MT								
Fennel Seeds Sterilised/Fennel Split/Fennel Ground	247.000	Fennel Seeds	247.000								
Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.											
RA may take subsequent consequential action accordingly.											

Case No.	57 / NC/6/MEET/Feb/202324/12										
Case Status	Case Approved										
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED										
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024										
HQ File Number	HQRNORM APPLY 00005207AM24										
RA File Number	24AX04000197 AM24										
Licence No and Date	2411002670/23/08/2023										
Norms Committee Decision:											
NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;											
<table><tr><td>Export Item</td><td>Quantity in MT</td><td>Import Item</td><td>Quantity in MT</td></tr><tr><td>Split Coriander Seeds Sterilised/Coriander Ground</td><td>158.000</td><td>Split Coriander Seeds</td><td>158.000</td></tr></table>				Export Item	Quantity in MT	Import Item	Quantity in MT	Split Coriander Seeds Sterilised/Coriander Ground	158.000	Split Coriander Seeds	158.000
Export Item	Quantity in MT	Import Item	Quantity in MT								
Split Coriander Seeds Sterilised/Coriander Ground	158.000	Split Coriander Seeds	158.000								
Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.											
RA may take subsequent consequential action accordingly.											

Case No.	58 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00005211AM24
RA File Number	30AX04000216 AM24
Licence No and Date	3011004057/24/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and heard the representative of the firm appeared for PH. Based on the submission of the firm, the Committee decided to seek following information from the firm based on the explanation given in the VC i.e the percentage of Cocoa butter and Cocoa Powder which are extracted from Cocoa mass.	

The case stands deferred to 11.04.2024.

Case No.	59 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	BVEG FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00005311AM24
RA File Number	05AX04001411 AM24
Licence No and Date	0511020700/30/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024.	

Case No.	60 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00005323AM24
RA File Number	07AX04000755 AM24
Licence No and Date	0711009080/30/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024.	

Case No.	61 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00005575AM24
RA File Number	05AX04001707 AM24
Licence No and Date	0511020878/11/09/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm and comments furnished by Technical Authority, i.e., Tech.1 are under examination of the Committee. The case stands deferred to 11.04.2024.	

Case No.	62 / NC/6/MEET/Feb/202324/12										
Case Status	Case Approved										
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED										
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024										
HQ File Number	HQRNORM APPLY 00006058AM24										
RA File Number	24AX04000271 AM24										
Licence No and Date	2411002820/05/10/2023										
Norms Committee Decision:											
NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;											
<table><tr><td>Export Item</td><td>Quantity in MT</td><td>Import Item</td><td>Quantity in MT</td></tr><tr><td>Black Pepper Sterilised/Black Pepper Crushed</td><td>27.000</td><td>Black Pepper Light Berries</td><td>27.000</td></tr></table>				Export Item	Quantity in MT	Import Item	Quantity in MT	Black Pepper Sterilised/Black Pepper Crushed	27.000	Black Pepper Light Berries	27.000
Export Item	Quantity in MT	Import Item	Quantity in MT								
Black Pepper Sterilised/Black Pepper Crushed	27.000	Black Pepper Light Berries	27.000								
Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.											
RA may take subsequent consequential action accordingly.											

Case No.	63 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00006141AM24
RA File Number	05AX04002047 AM24
Licence No and Date	0511021443/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024.	

Case No.	64 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00006161AM24
RA File Number	07AX04000955 AM24
Licence No and Date	0711009427/11/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 11.04.2024.	

Case No.	65 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	DUROFLEX PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00006197AM24
RA File Number	07AX04001054 AM24
Licence No and Date	0711009446/12/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the reply furnished by the firm was incomplete. The Committee therefore, decided to seek following information again from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1; 1. Net Content of PU foam in export. 2. Item of import at S.No. 5,6,7 and 8 in Sq. Meter. 3. Justification of % wastage in item no. 1 to 4. The case stands deferred to 11.04.2024.	

Case No.	66 / NC/6/MEET/Feb/202324/12				
Case Status	Case Approved				
Party Name	DRY BLEND FOODS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024				
HQ File Number	HQRNORM APPLY 00006379AM24				
RA File Number	05AX04002174 AM24				
Licence No and Date	0511021661/20/10/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;					
S.No.	Export Item	Quantity in Kg	S.No.	Import Item	Quantity in Kg
1	Mixed Seasoning Powder: BBQ Sauce Mix Seasoning	5000.000	1	Distilled Vinegar Powder	1106.000
2	Mixed Seasoning	16000.000	1	Aged Cayenne	381.000

	Powder: Peri- Peri Marinade Seasoning			Pepper Seasoning Powder	
RA may take subsequent consequential action accordingly.					

Case No.	67 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00006398AM24
RA File Number	34AX04000471 AM24
Licence No and Date	3411004262/20/10/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm;	
i. The item to be imported - whether it is Caraway or Fennel. ii. The difference between import and export items.	
The case stands deferred to 11.04.2024.	

Case No.	68 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00006533AM24
RA File Number	30AX04000351 AM24
Licence No and Date	3011004371/31/10/2023
Norms Committee Decision:	
NC considered the case as per agenda and heard the representative appeared for PH. Based on the submission of the firm, the Committee decided to seek following information from the firm based on the explanation given in the VC i.e the percentage of Cocoa butter and Cocoa Powder which are extracted from Cocoa mass.	

The case stands deferred to 11.04.2024.

Case No.	69 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00006847AM24
RA File Number	05AX04002445 AM24
Licence No and Date	0511022068/15/11/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;

S.No.	Export Item	Quantity in Number	S.No.	Import Item	Quantity in Kg
1	S.No. 1-7 as mentioned in AA	As applied for	1	S.No.1-16 as mentioned in the AA	1.05 Sq Meter/Sq. Meter content in export.

RA may take subsequent consequential action accordingly.

Case No.	70 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00007211AM24
RA File Number	03AX04003986 AM24
Licence No and Date	0311029126/05/12/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 11.04.2024.

Case No.	71 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00007285AM24
RA File Number	07AX04001378 AM24
Licence No and Date	0711009905/08/12/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 11.04.2024.

Case No.	72 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	TJ MARINE PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008007AM24
RA File Number	31AX04000271 AM24
Licence No and Date	3111002999/17/01/2024

Norms Committee Decision:

NC considered the case as per agenda and based on the decision taken on the similar case in M.No.9 dated 30.03.2022, the Committee decided to ratify the norms with following technical inputs on the manufacturing process;

- i. The export item is unfit for human consumption.
- ii. Both the export/import items are in powder form.
- iii. No vitamins are added in the production process.

S.No.	Export Item	Quantity in MT	S.No.	Import Item	Quantity in MT
1	Processed Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption).	841.000	1	Fish Meal (Unfinished) (Unfit for human consumption)	874.640

The above fixation of adhoc norms is valid for present application & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis, based on the fixation of above mentioned adhoc norms.

All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	73 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008072AM24
RA File Number	26AX04000074 AM24
Licence No and Date	2611001290/19/01/2024
Norms Committee Decision: NC considered the case as per agenda and heard the representative appeared for PH. Based on the submission of the firm, the Committee decided to seek following information from the firm based	

on the explanation given in the VC i.e the percentage of Cocoa butter and Cocoa Powder which are extracted from Cocoa mass.

The case stands deferred to 11.04.2024.

Case No.	74 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	SANDY BAY SEAFOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008127AM24
RA File Number	26AX04000066 AM24
Licence No and Date	2611001292/23/01/2024
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA as per Packaging Policy. RA may take subsequent consequential action accordingly.	

Case No.	75 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	FABRO LEATHER INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008148AM24
RA File Number	13AX04000304 AM24
Licence No and Date	1311002518/24/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	76 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008164AM24
RA File Number	06AX04000335 AM24
Licence No and Date	0611002453/25/01/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of Technical Authority, i.e., Tech(NL), allowing the following inputs;

S.No	Export item	Quantity in Number	S.No	Import Item	Quantity in Square Meter
1	Horse Riding Body Protector for Adults (Containing 2989.57 SQM Rubber Sheet Thickness 6.20MM)	1706.000	1	Rubber Sheet Width 110CM+/-5 Percent Length 190 CM +/-5 Percent thickness 6.20MM	3139.04
2.	Horse Riding Body Protector for Kids (Containing 1251.6 SQM Rubber Sheet Thickness 6.20MM)	882.000	1	Rubber Sheet Width 110CM +/-5 Percent Length 190 CM +/-5 Percent thickness 6.20MM	1314.180
3	Horse Riding Body Protector for Adults	1210.000	1	Rubber Sheet Width 110CM +/-5 Percent	1016.400

	(Containing 968 SQM Rubber Sheet Thickness 10MM and 1302.2 SQM Rubber Sheet Thickness 2MM)			Length 190 CM +/-5 Percent thickness 10 MM	
			2	Rubber Sheet Width 110CM +/-5 Percent Length 190 CM +/-5 Percent thickness 2 MM	1367.30
4	Horse Riding Body Protector for Kids (Containing 615.77 SQM Rubber Sheet Thickness 10MM and 689.29 SQM Rubber Sheet Thickness 2MM)	965.000	1	Rubber Sheet Width 110CM +/-5 Percent Length 190 CM +/-5 Percent thickness 10 MM	646.550
			2	Rubber Sheet Width 110CM +/-5 Percent Length 190 CM +/-5 Percent thickness 2 MM	723.75
RA may take subsequent consequential action accordingly.					

Case No.	77 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008155AM24
RA File Number	03AX04004702 AM24
Licence No and Date	0311030439/25/01/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	78 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008199AM24
RA File Number	06AX04000340 AM24
Licence No and Date	0611002457/29/01/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;

Export Item	Quantity in Kg	Import Item	Quantity in Kg
Tulsi Lemon Ginger Herbal Tea (Containing Lemon Flavor Natural	4139.000	Lemon Flavor Natural	Net to Net or 5% of FOB Value whichever is less.

RA may take subsequent consequential action accordingly.

Case No.	79 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	KANAIYA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008193AM24
RA File Number	08AX04001937 AM24

Licence No and Date	0811010603/29/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 11.04.2024.	

Case No.	80 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	AIMWOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008192AM24
RA File Number	03AX04004802 AM24
Licence No and Date	0311030495/29/01/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL); i) Specification of import items and also thickness of Plywood. ii) reason for giving the quantity of Plywood in Cubic Meter instead of Sq. Mt. iii) Photographs and Drawing/design of all the export items. iv) Calculation for the requirement of Plywood and other items, indicating net import content and wastage separately for each export item. The case stands deferred to 11.04.2024.	

Case No.	81 / NC/6/MEET/Feb/202324/12
Case Status	Case Approved
Party Name	FUNSKOOL(INDIA) LTD.
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008212AM24
RA File Number	04AX04000931 AM24

Licence No and Date	0411006797/30/01/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments furnished by Technical Authority, i.e., Tech.1, allowing the following inputs;				
Export Item	Quantity in Number.	S.No	Import Item	Quantity in MT
Articles made of ABS, PPCo, PVC S9001 PAW BSC VEH 2000000 NOS	320000.000	1	Acrylonitrile Butadine Styrene (ABS) RESIN Powder/Granules-Grade: ABS Natural	1.05 Kg/Kg content in Export
		2	Acrylonitrile Butadine Styrene (ABS) RESIN Powder/Granules-Grade:Pre-Coloured ABS Black	1.05 Kg/Kg content in Export
		3	PPCO(Polimers of Propylene) Grade: PP Natural	1.05 Kg/Kg content in Export
		4	PPCO-(Polimer of Propylene)-Grade-Pre Colourd PP Black	1.05 Kg/Kg Content in Export
		5	PVC Granules- Grade: PVC-S9001	1.05 Kg/Kg Content in Export
RA may take subsequent consequential action accordingly.				

Case No.	82 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008262AM24
RA File Number	03AX04004968 AM24
Licence No and Date	0311030585/01/02/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	83 / NC/6/MEET/Feb/202324/12		
Case Status	Case Approved		
Party Name	RAJ INTERNATIONAL		
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024		
HQ File Number	HQRNORM APPLY 00008378AM24		
RA File Number	08AX04001987 AM24		
Licence No and Date	0811010700/06/02/2024		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;			
Export Item	Quantity in Kg	Import Item	Quantity in Kg
Black Pepper Crushed	13930.000	Light Black Pepeer	13999.650
Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.			
RA may take subsequent consequential action accordingly.			

Case No.	84 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008416AM24
RA File Number	05AX04003593 AM24
Licence No and Date	0511023837/08/02/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	85 / NC/6/MEET/Feb/202324/12
Case Status	Case Deferred
Party Name	BELIEVERK
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202324/ 12 and 01/03/2024
HQ File Number	HQRNORM APPLY 00008447AM24
RA File Number	06AX04000187 AM23
Licence No and Date	0611002496/08/02/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Detail calculation for exporting Processed Agar wood Chips and it's by product Agar wood oil (Concentrate) Value wise also , obtained from the raw material Aquillaria Crassna (Agar wood Chips). 2. Whether Agar wood oil (Processed) is also exporting along with Processed Agar wood Chips 3. Indicate quantity of indigenous items Synthetic Aromatic oil (perfumery Compound) used in preparation of Agar wood oil. 4. NOC/Statutory compliance of Forest Department for the import/export of items. The case stands deferred to 11.04.2024.	

Minutes of Manual Agenda of M.No.12 dated 01.03.2024

Case No. M-024	Party Name: M/s M/s Ravi Foods Pvt. Ltd.	Meet No/Date: NC/6/MEET/Feb/202324/12 Date: 01/03/2024	Status: Deferred
HQ File : 01/85/171/0011/AM24/DES.VI	RLA File :	Lic.No/Ecom No.	Date: 11.04.2024

Subject: Request for Fixation of SION for export of “Chocolate and Chocolate Products”, “Chocolate Coated Wafers and Chocolate Containing Wafers” and “Wafer and Wafer Rolls (Fruit Flavour) by M/s Ravi Foods Pvt Ltd.

Decision: NC considered the case as per agenda and noted that there are variations in ingredients, in their numbers and quantities used in preparation of the export items. Therefore, fixation of Standard Input-Output Norms may not be possible for these proprietary items.

2. Committee therefore, after deliberations decided to call the firm to PH to understand the reasons for getting SION fixed for export items where the recipe & the ingredient mix change as seen in the earlier applications of the firm where ad-hoc norms have already been fixed by NC and the firm can apply for future AAs based on these ad-hoc norms on repeat basis.

The case stands deferred to 11.04.2024.

Case No. M-025	Party Name:	Meet NC/6/MEET/Feb/202324/12 Date: 01.03.2024	No/Date:	Status: Deferred
HQ File : HQRNORMREVIW 00003853AM23	RLA File :	Lic.No/Ecom No.		Deferred Date: 11.04.2024

Subject Modification of SION E-125 for export of “Shea Stearine” against import of “Shea Nuts”.

Decision: It was noted that the representatives of M/s 3F Industries and M/s Manorama Industries made presentations on 01.03.2024 to the NC to explain the production process, recovery/wastage, by-products etc. Both the firms highlighted the need for re-instatement of suspended SION E-125 at an early date with suitable modifications. The firm representatives were requested to submit detailed submissions with supporting data/documents on email to NC6 Division.

2. Further to Para 1 above, the Committee was informed that both the firms have submitted their representations in this regard which are under examination by NC6 Division.

The case stands deferred to 11.04.2024

Case No. M-026	Party Name: 3F Industries	Meet No/Date: NC/6/MEET/Feb/202324/12 Date: 01.03.2024	Status: Approved								
HQ File : HQRNORMAPPLY00008941AM24	RLA File :	Lic.No/Ecom No.									
Subject: Application of fixation of adhoc norms under Para 4.06 of HBP, 2023 for export of “Shea Stearine” against import of “Shea Nuts” by M/s 3F Industries.											
Decision: The Committee discussed the AA application of the firm under Para 4.06 of HBP, 2023 which requires prior fixation of IO norms. Committee noted that the revision/modification of SION E-125 (which is presently suspended) may take some more time and agreed in the interest of trade facilitation to allow import of 15,000 MTs of Shea Nuts (instead of the applied quantity of 30,000 MTs) to begin with on a provisional basis keeping the earlier IO in mind and allowed the following: Export Item <table border="1"> <thead> <tr> <th>Import</th> <th>Quantity in MT</th> <th>Export</th> <th>Quantity in MT</th> </tr> </thead> <tbody> <tr> <td>Shea Nuts</td> <td>15,000.00</td> <td>Shea Stearine</td> <td>2884.00</td> </tr> </tbody> </table> 2. The above ad-hoc IO Norms so decided by the NC are only on a provisional basis and the firm will agree to undertake to the RA, before issue of Advance Authorisation, to abide by the IO norms which will be arrived at a later date for E-125 and will be applied to this Advance Authorisation also. 3. Firm may approach the NC for enhancement of this AA on completion of 50% of exports. 4. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.				Import	Quantity in MT	Export	Quantity in MT	Shea Nuts	15,000.00	Shea Stearine	2884.00
Import	Quantity in MT	Export	Quantity in MT								
Shea Nuts	15,000.00	Shea Stearine	2884.00								

